

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.179/MP/2023

- Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking a declaration/ direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Date of Hearing : **18.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tata Power Company Limited (TPCL).
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.
- Parties Present : Shri Sajan Poovayya, Sr. Advocate, TPCL
Shri Shreshth Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, HPPC, GUVNL & PSPCL
Shri Ravi Nair, Advocate, HPPC & PSPCL
Shri Shubham Arya, Advocate, HPPC & PSPCL
Ms. Reeha Singh, Advocate, HPPC & PSPCL
Ms. Swapna Seshadri, Advocate, GUVNL, Rajasthan Discoms
Ms. Kriti Soni, Advocate, Rajasthan Discoms
Ms. Srishti Khindaria, Advocate, GUVNL
Shri G. Sai Kumar, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL

Record of Proceedings

Learned counsels for the Respondents, Rajasthan Discoms, HPPC and PSPCL sought liberty to file the replies in the matter. Learned senior counsel for the Petitioner had no objection in this regard.

2. Considering the request of the learned counsels for the parties, the Commission permitted the Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

3. The Petition shall be listed for hearing on **19.1.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)